

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 37/Rules/DHC

Dated : 02.05.2024

In exercise of the rule making power under Part X of the Code of Civil Procedure, 1908 (5 of 1908) and clause (d) of sub-section (2) of Section 89 of the said Code and all other powers enabling it in this behalf, the High Court of Delhi hereby makes the following amendment in Mediation and Conciliation Rules, 2004, which were notified vide Notification No.171/Rules/DHC dated 11.08.2005, in Delhi Gazette Extraordinary, Part IV, No.120 (N.C.T.D No.478) dated 11.08.2005 and amended vide Notification No. 158/Rules/DHC dated 06.07.2006, published in Delhi Gazette Extraordinary, Part IV, No.111 (N.C.T.D No. 76) dated 06.07.2006:-

AMENDMENT

The following shall be substituted for the existing Rule 4 (b) of the Mediation and Conciliation Rules, 2004 :-

“4(b) Legal practitioners with at least five years standing at the Bar at the level of the Supreme Court or the High Court or the District Courts.”

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-
(KANWAL JEET ARORA)
REGISTRAR GENERAL

Notification stands published in Delhi Gazette Extraordinary, Part II, Section I, No.29 (NCTD No. 38) dated 02.05.2024.